

**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH**

Original Application No. 040/00301/2019

Date of Decision: This the 16<sup>th</sup> day of September 2019

**THE HON'BLE MR. NEKKHOMANG NEIHSIAL, ADMINISTRATIVE MEMBER**

Kifayat Ullah Khan  
S/o Hidayat Ullah Khan  
Aged about 59 years  
529/932, Nai Basti, Rahim Nagar 2  
Mahanagar, Bakshi Ka Talab  
Lucknow, Uttar Pradesh  
Working as AE (Civil) at GE, Jorhat  
Military Engineering Service.

**...Applicant**

By Advocates: Sri R.J. Sharma & Sri R. Sharma

-Vs-

1. Union of India  
Represented by its Secretary  
Ministry of Defense, Govt. of India  
Room No. 234, South Block  
Chanakya Bhawan, New Delhi – 110011.
2. The Director General, Personnel  
Military Engineering Service  
Engineer-In-Chief's Branch  
Integrated Headquarter of MoD (Army)  
DHQ PO, New Delhi – 110001.
3. The Engineer-in-Chief  
Military Engineering Service  
E-IN-C's Branch, IHQ of MoD (A)  
Kashmir House, New Delhi – 110001.

4. HQ Chief Engineer, Shillong Zone  
Spread Eagle Falls, Shillong – 793011.
5. Chief Engineer, Eastern Command, Kolkata  
Headquarters, Eastern Command  
Engrs Branch, Pin – 908540.
6. Commander Works Engineer  
Military Engineering Services  
DINJAN, Pin – 900284.
7. JE Jorhat  
MES Gate Rawriah, Jorhat, Pin – 785005.

**...Respondents**

### **ORDER (ORAL)**

#### **NEKKHOMANG NEIHSIAL, MEMBER (A):**

This is a second round of litigation as stated by the learned counsel for the applicant Sri R.J. Sharma. Previously, O.A. No. 040/00240/2019 was filed by the applicant and this Tribunal vide its order dated 26.07.2019 set aside the impugned transfer order No. MES/47/2018 dated 28.12.2018/13.03.2019, so far the applicant was concerned, as well as movement order No. 1304/541/EIA dated 20.07.2019. The said transfer order was from GE Jorhat to GE (I)(P) (Fly), Kanpur. In the present case, the applicant has been transferred from AGE B/R-II, Jorhat to GE Office, Jorhat.

2. I do not find any merit in this OA as this Tribunal has not given blanket protection against transfer in earlier order and in fact directed the respondents to allow the applicant to continue at GE Jorhat till his date of retirement. The present transfer appears to be only local shifting and there should not be any grievance against this order. The O.A. is hereby dismissed.

3. No order as to costs.

**(NEKKHOMANG NEIHSIAL)  
MEMBER (A)**

**PB**